

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
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Commercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

Dated :

15 MAR 1989

APPLICATION NO (S) 1573 to 1575, 1612/88(F) & 8 / 89(F)

W.P. NO (S) \_\_\_\_\_

Applicant (s)

Respondent (s)

Shri V. Thippa Setty & 4 Ors V/s  
To \

The Director, Census Operations in Karnataka,  
Bangalore & another

1. Shri V. Thippa Setty  
No. 96, 2nd 'A' Main  
3rd Cross, Srinivasanagar  
Banashankari 1st Stage, II Block  
Bangalore - 560 050

6. Shri K. Suman  
Advocate  
35 (Above Hotel Swagath)  
1st Main, Gandhinagar  
Bangalore - 560 009

2. Shri Jahangear Pasha  
No. 1788/A, 9th Cross  
5th Main, R.P.C. Layout  
Bangalore - 560 040

7. The Director of Census Operations  
in Karnataka  
21/1, Mission Road  
Bangalore - 560 027

3. Shri S. Anjaneyulu  
No. 2460, 1st Floor  
10th Main, 'G' Block  
2nd Stage, Rajajinagar  
Bangalore - 560 010

8. The Registrar General of India  
Ministry of Home Affairs  
2/A, Mansingh Road  
New Delhi - 110 011

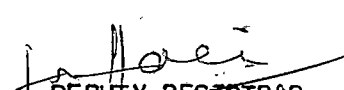
4. Shri K. Narayana Bhat  
526, MIG, Second Phase  
Sector 'A', Yelahanka New Town  
Bangalore - 560 064

9. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

5. Shri G.B. Chougale  
Investigator  
Office of the Director of Census  
Operations in Karnataka  
21/1, Mission Road  
Bangalore - 560 027

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/~~STAY~~/~~IN REM~~/~~ORDER~~  
passed by this Tribunal in the above said application(s) on 10-3-89.

  
DEPUTY REGISTRAR  
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE

DATED THIS THE 10TH DAY OF MARCH, 1989

PRESENT: HON'BLE SHRI JUSTICE K.S. PUTTASWAMY ...VICE-CHAIRMAN

HON'BLE SHRI L.H.A. REGO

...MEMBER (A)

APPLICATION NOS. 1573 to 75, 1612/88  
& 8/89

1. Sri V. Thippa Setty,  
Aged 40 years,  
S/o Sri Venkataramanappa,  
No.96, Second 'A' Main,  
3rd Cross, Srinivasa Nagar,  
B.S.K. 1st Stage, II Block,  
BANGALORE-560 050.
2. Sri Jahangeer Pasha,  
Aged 41 years,  
S/o Sri S.S. Jagirdar,  
No.1788/A, 9th Cross,  
5th Main, R.P.C. Layout,  
BANGALORE-560 040.
3. Sri S. Anjaneyulu,  
Aged 40 years,  
S/o Sri Venkataramanappa,  
No.2460, 1st Floor,  
10th Main, 'D' Block,  
2nd Stage, Rajajinagar,  
Bangalore-560 010.
4. Sri K. Narayana Bhat,  
Aged 42 years,  
S/o Sri Subraya Bhat,  
526, MIG, Second Phase,  
Sector 'A', Yelhanka New Town  
BANGALORE-560 064.
5. Sri G.B Chougala,  
Aged 42 years,  
S/o Sri Basavanth Chougala,  
Office of the Director of  
Census Operations, Karnataka,  
No.21/1/, Mission Road,  
BANGALORE-560 027.

...APPLICANTS IN  
A.NO.1573 TO  
75

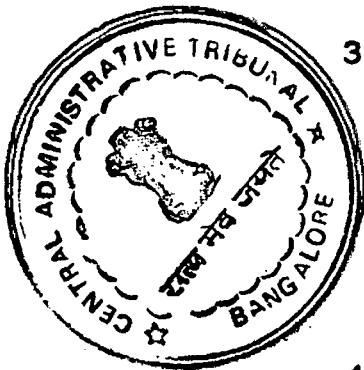
...APPLICANT IN  
A.NO. 1612/88

...APPLICANT IN  
A.NO. 8/89

( Shri K. Suman.....Advocate)

(IN PERSON)

VS.



1. The Director,  
Census Operation in Karnataka,  
Bangalore.
2. The Registrar General Of India,  
Ministry of Home Affairs,  
Government of India,  
2/A, Mansingh Road,  
NEW DELHI-11.

...RESPONDENTS

(Shri M. Vasudeva Rao.....Advocate)

These applications having come up for hearing before this Tribunal to-day, Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman, made the following :-

### O R D E R

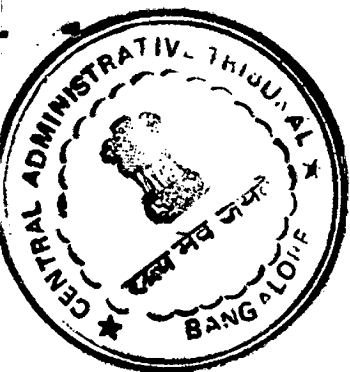
These are applications made under Section 19 of the Administrative Tribunals Act, 1985.

2. The facts of these cases and the questions of law that arise for determination in them are analogous to application No. 376/88 decided on 27.6.1988 Shri S. Narasimha Murthy vs. Joint Director of Census Operations in Karnataka, Bangalore. The distinction if any in regard to the posts held by the applicants and Shri S. Narasimha Murthy does not make any difference in the application of the principles enunciated in Narasimha Murthy's case.

3. For the very reasons enunciated in Narasimha Murthy's case, we allow these applications and direct the Registrar General of India, New Delhi (Respondent 2) to consider the cases of the applicants

for regularisation as claimed by them in accordance with law and the observations made in Narasimha Murthy's case and pass appropriate orders as the circumstances justify with all such expedition as is possible in the circumstances of the cases and in any event within a period of three months from the date of receipt of this order.

4. Applications are disposed of in the above terms. But in the circumstances of the cases, we direct the parties to bear their own costs.



Sd/-  
VICE-CHAIRMAN  
10/3/89

Sd/-  
MEMBER (A)

TRUE COPY

*[Signature]*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

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Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated :

24 JAN 1990

CONTEMPT

PETITION (CIVIL) ~~APPLICATION~~ NO (S)

68 to 72

/ 89

IN APPLICATION NOS. 1573 to 1575, 1612/88(F) & 8/89(F)

W.P. NO (S)

Applicant (s)

Shri V. Thippa Setty & 4 Ors  
To

V/s

Respondent (s)

The Joint Director, Census Operation in  
Karnataka, Bangalore & anr

1. Shri V. Thippa Setty  
No. 96, Second 'A' Main  
3rd Cross, Srinivasa Nagar  
Banashankari 1st Stage, II Block  
Bangalore - 560 050
2. Shri Jahangeer Pasha  
No. 1786/A, 9th Cross  
5th Main, R.P.C. Layout  
Bangalore - 560 040
3. Shri S. Anjaneyalu  
No. 2460, 1st Floor, 10th Main  
'D' Block, 2nd Stage  
Rajajinagar  
Bangalore - 560 010
4. Shri K. Nareyana Bhat  
No. 526, MIG Second Phase  
Sector 'A', Yelahanka New Town  
Bangalore - 560 054
5. Shri G.B. Chougala  
Investigator  
Office of the Director of  
Census Operations in Karnataka  
21/1, Mission Road  
Bangalore - 560 027

6. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
1st Main, Gendhinagar  
Bangalore - 560 009
7. The Joint Director  
Census Operations in Karnataka  
No. 21/1, Mission Road  
Bangalore - 560 027
8. The Registrar General of India  
Ministry of Home Affairs  
2/A, Mansingh Road  
New Delhi - 110 011
9. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER ~~NO. 1573 to 1575, 1612/88(F) & 8/89(F)~~  
C.P. (Civil) Nos.  
passed by this Tribunal in the above said ~~application(s)~~ 19-1-90.

Encl : As above

*[Signature]*  
DEPUTY REGISTRAR  
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE 19th DAY OF JANUARY, 1990

Present: Hon'ble Shri P.Srinivasan, Member(A)  
Hon'ble Shri D.Surya Rao, Member(J)

CONTEMPT PETITION (CIVIL) NO.68 to 72/89

1. V.Thippa Setty,  
No.96, Second 'A' Main,  
3rd Cross, Srinivasa Nagar,  
Banashankari 1st stage,  
II Block, Bangalore-560 050.
2. Jahangeer Pasha,  
No.1788/A, 9th Cross,  
5th Main, R.P.C.Layout,  
Bangalore-560 040.
3. S.Anjaneyalu,  
No.2460, 1st Floor, 10th Main,  
'D' Block, 2nd Stage,  
Rajajinagar, Bangalore-560 010.
4. K.Narayana Bhat,  
No.526, MIG, Second Phase,  
Section 'A' Yelahanka New Town,  
Bangalore-560 064.
5. G.R.Chougala,  
Office of the Director of Census,  
Operations, Karnataka, No21/1,  
Mission Road, Bangalore-560 027.

.. Petitioners.

(Dr.M.S.Nagaraja, Advocate)

Vs.

1. Sh.B.S.Narasimha Murthy,  
The joint Director,  
Census Operation in Karnataka,  
No.21/1, Mission Road,  
Bangalore-560 027.

2. Sh.V.S.Varma,  
The Registrar General of India,  
Ministry of Home Affairs,  
2/A Mansingh Road,  
New Delhi-110 011.

.. Respondents

(Shri M.Vasudeva Rao, Advocate)

These applications having come up for hearing before  
this Tribunal today, Hon'ble Shri P.Srinivasan, Member(A),  
made the following:

*P. J. - 4*

..2/-

ORDER

In these contempt petitions the petitioners allege that the respondents have not implemented the Order dated 10-3-1989 made by this Tribunal disposing of the applications No.1573 to 1575/88, 1612/88 and 8/89 directing the respondents to consider regularisation of the petitioners in the post of Investigators, and by not doing so they have committed contempt of this Tribunal.

2. Dr.M.S.Nagaraja, learned counsel for the contempt petitioners and Shri M.Vasudeva Rao, learned additional standing counsel for the respondents have been heard.

3. In another set of applications viz. A.No.859 to 863/89 disposed of by us today we have directed the respondents therein to finalise the gradation list of Statistical Assistants within a time frame limited therein and thereafter to review promotions to the post of Investigators already made, if that becomes necessary. Till that is done the question of regularisation of the petitioners herein in the post of Investigators does not arise.

4. In view of the above, the notice of contempt of court is discharged and the proceedings for contempt of court are dropped. Parties to bear their own costs.

Sd-

MEMBER(A)

Sd-

MEMBER(J)

TRUE COPY

*RV. Venkatesh Reddy*  
24/11/89